

(b) whether the house have been allotted to all such persons; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 62.

(b) No, Sir. However, allotment is reported to have been made in 27 cases.

(c) The specific allocation /allotment of flat is made on the basis of the availability of flats under 2-1/2% quota fixed for out-of-turn allotment of DDA flats.

[English]

SCs/STs Quota for Various Posts

6100. SHRI RAM NIHOR RAI: Will the Minister of WELFARE be pleased to state:

Sl. No.	Name of Post	No. of Posts	No. of SC	No. of ST
1.	Ambassador	105	11	6
2.	Governors/ Lt. Governors	28	No. of those belonging to SC/ST community not compiled.	
3.	Chairman of Autonomous Bodies		Information is under collection.	
4.	Vice-Chancellor			

(c) and (d). There is no reservation for SCs and STs for these posts.

SC/ST Living Below Poverty Line

6101. SHRI BHAGEY GOBARDHAN: Will the Minister of WELFARE be pleased to state:

(a) the number of persons belonging to the Scheduled Castes and Scheduled Tribes living below the poverty line by the end of 1989-90;

(b) the target set for beginning down the number of the poor living below poverty line

(a) the number of posts of Ambassadors/Governors/Lt. Governors, Chairman of Autonomous bodies and Vice/Chancellors filled at present;

(b) the number of the persons from the Scheduled Castes/Scheduled Tribes Categories posted at present against posts mentioned at (a) above;

(c) whether quota of SCs/STs candidates are filled against post mentioned at (a) above; and

(d) if not, reasons thereof?

THE MINISTER OF WELFARE (SHRI SITRAM KESRI): (a) and (b). The information is as follows:

in 1989-90 vis-a-vis the achievement made; and

(c) the target fixed for 2000 A.D. ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Number of families belonging to Scheduled Castes and Scheduled Tribes living below the poverty line who have been economically assisted through Special Component Plan and Tribal Sub-Plan mechanism from 1980-81 to 1989-90 is 2,65,74,466.

(b) In 1989-90, 34,68,158 Scheduled Caste and Scheduled Tribe families living below poverty line were given economic

assistance through Special Component Plan and Tribal Sub-Plan mechanisms, to cross poverty line against a target of 30,52, 198 Scheduled Caste and Scheduled Tribe families.

(c) The targets are fixed for Five Year Plans and Annual Plans with the aim to bring SC and ST families above poverty line through Special Component Plan and Tribal Sub-Plan mechanisms. In 1991-92, the target is to economically assist 33,56,704 SC and ST families to enable them to cross poverty line. The Eighth Five Year Plan is yet to be formulated and hence target has not been fixed up.

[*Translation*]

Schemes for Supply of Drinking Water to Rajkot, Gujarat

6102. SHRI SHIVLAL NAGJIBHAI VEKARIA: Will the Minister of URBAN DEVELOPMENT be a pleased to state:

(a) whether there are any schemes under consideration of the Government for supply of drinking water to Rajkot city of Gujarat;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No, Sir, However, the Govterment of Gujarat has intimated that the Rajkot Municipal Corporation has implemented the Bhadar Water supply Pipeline Project at a cost of Rs. 31 crores with loan assistance from the Housing and Urban Development Corporation (HUDCO)

(c) Dose not arise.

[*English*]

Converston of Leasehold into Freehold In Delhi

*6103. SHRI KRISHAN DUTT (Sultanpuri): Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether a decision was taken in regard go conversion of lease-hold plots and flats in Delhi to freehold plots and flats;

(b) if so, the terms of their conversion;

(c) whether the above terms of conversion will apply to lease hold flats in multi-storeye residential schemes of Delhi Development Authority; and

(d) if so, the conditions under which such lease-hold DDA flats can be converted to free hold flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). Orders of conversion of leasehold rights to freehold in respect of residential plots upto the size or 500 sq. Mts, DDA flats and flats built by Group Housing Societies on lands leased by DDA were issued on 11.3.1991. The scope, coverge and detailed modalities for implementing these orders based on discussion with the various implementing agencies are under consideration of the Government.

[*Translation*]

Literate Adivasis In Chota Nagapur

6104. SHRI BHUBANESHWAR PRASAND MEHTA: Will the Minister of HUMAN RESOURCE DEVEDLOPMENT be Pleased to state.

(a) The percentage of literate adivasis living in Chota Nagpur-Santhal Pargana.